

investment he made, how can he pay more money for fertilizers? Nobody, be it Agriculture Cooperative Societies or State Government or Central Government, is coming to the rescue of farmers of Warangal. The farmers belonging to Parakala, Hasanparti, Warangal, Narbhampeta, Ganapuram, Regonda, Bhupalapalli, Chityala, Atmakur, Vardhannapeta and many other mandals are facing acute shortage of fertilizers during the current kharif season.

In view of the above, I request the Government of India to immediately intervene and supply fertilizers to farmers of Warangal and other districts in Telangana on a war-footing.

**Demand for dropping proposal to file review petition in Supreme Court to restore National Eligibility-cum-Entrance Test (NEET)**

DR. R. LAKSHMANAN (Tamil Nadu): Mr. Chairman Sir, the State Government of Tamil Nadu under the able stewardship of the hon. Chief Minister had been upholding social justice by extending 69% reservation for BCs, OBCs, SCs and STs in professional courses. The introduction of the common Entrance Tests like NEET would have jeopardized the smooth implementation of the reservation policy followed for admissions for Medical and Dental Colleges in Tamil Nadu. Ignoring the opposition expressed to such a system by the Hon'ble Chief Minister of Tamil Nadu, the Centre went ahead, and the Medical and Dental Council of India had issued a notification introducing National Eligibility-cum-Entrance Test, NEET. This was challenged in the Supreme Court of India and Hon'ble Supreme Court found this order ultra vires of the Constitution and quashed this. Thanks to the intervention of the hon. Supreme Court of India, the future of rural students and opportunities for them have been safeguarded. This has come as a major relief to the thousands and thousands of socially and economically backward, but meritorious students of the rural Tamil Nadu. This also confirmed the consistent stand of the Government of Tamil Nadu. This being so, it is now reported that the Union Government is filing a review petition before the Supreme Court of India to reintroduce NEET. The review and reintroduction of NEET would be detrimental to the meritorious but backward students of rural India who cannot afford a huge sum of money to get trained by the coaching Institutions. Hence, I request the Government of India to immediately drop the proposal to file the review petition before the Supreme Court of India.

DR. K.P. RAMALINGAM (Tamil Nadu): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRIMATI GUNDU SUDHARANI (Andhra Pradesh): Sir, I also associate myself with the Special Mention made by the hon. Member.

THE VICE-CHAIRMAN (SHRI BHUBNESWAR KALITA): Dr. Janardhan Waghmare, not present. The House stands adjourned till 11.00 a.m. on Tuesday, the 27th August, 2013.

The House then adjourned at fifty-five minutes past six of the clock till eleven of the clock on Tuesday, the 27th August, 2013.